

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 977 OF 2024

**IN THE MATTER OF:**

Renu Rani &amp; Ors.

... Applicants

Versus

State of Haryana &amp; Ors.

...Respondents

NDOH: 19.12.2024

**INDEX**

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Reply on behalf of Respondent No. 5, M/s Rajiv Gandhi Thermal Power Plant, Khedar alongwith affidavit	1-10
2.	<b>Annexure R5-1</b> Copy of the order dated 05.11.2024 2024 passed by this Hon'ble Tribunal in O.A No. 977/2024	<b>11-13</b>
3.	<b>Annexure R5-2</b> Copy of the Environment clearance by Ministry of Environment & Forest, dated 20.02.2007	<b>14-18</b>
4.	<b>Annexure R5-3</b> Copy of the Consent to Operate by Haryana State Pollution Control Board dated 16.08.2021	<b>19-21</b>

Filed by:

SAUDAMINI SHARMA/SAMRAT PASRICCHA  
ADVOCATE FOR RESPONDENT NO. 5

Office: A-126, Niti Bagh

New Delhi-110049

Mob. No. 8587083928

Email: saudaminisharma@gmail.com

New Delhi

Dated:13.12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 977 OF 2024

**IN THE MATTER OF:**

Renu Rani & Ors.

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**REPLY ON BEHALF OF RESPONDENT NO. 5, M/S RAJIV GANDHI  
THERMAL POWER PLANT, KHEDAR**

**MOST RESPECTFULLY SHOWETH:**

**BACKGROUND:**

1. It is submitted that the Respondent No. 5, M/s Rajiv Gandhi Thermal Power Plant, is a body corporate, having its power plant in Khedar, Barwala, District Hisar, Haryana. It is operated and maintained by Haryana Power Generation Corporation Limited (HPGCL) since 2010. It has two units of 2x600 MW plants, capable of supplying 288 Lakh additional Units of electricity daily, and it plays a crucial role in bridging the gap between demand and supply of electricity in the State.
2. It is submitted that the applicant, GramPanchayat Khedar, Block Barwala District Hisar, State of Haryana, in their letter petition dated 05.12.2023 addressed to the Hon'ble Tribunal, raised concern regarding the severe pollution in and around the locality of village Khedar. It alleged the power plant of improper management and storage of coal, and ash, and stated two sources of pollution as: (i) Ash Silo Area, and (ii) Ash dyke storage area.
3. That before proceeding further in the letter petition, in its order dated 03.10.2024 the Hon'ble Tribunal constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as 'CPCB'); Haryana State Pollution Control Board; (hereinafter referred to as 'HSPCB') Integrated Regional Office Ministry of Environment Forest

and Climate Change, Chandigarh; and District Magistrate, Hisar for the purpose of verification of facts.

4. In compliance of the order dated 03.10.2024, the Joint Committee conducted a site visit on 25.10.2024 to: (i) verify the facts mentioned in the letter petition and (ii) collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal. The Joint Committee submitted its progress report dated 03.11.2024, and sought a 6-week extension until 15.12.2024 for completing the necessary remaining activities and for filing the factual report.
5. Based on the progress report, the Hon'ble Tribunal, by its order dated 05.11.2024 impleaded the all respondents, and granted the joint committee 6-weeks for filing the factual report. Copy of the order dated 05.11.2024 2024 passed by this Hon'ble Tribunal in O.A No. 977/2024 is annexed herewith as **Annexure R5-1**.

#### **SUMMARY OF ALLEGATIONS:**

6. The letter petition submitted to the Hon'ble NGT has accused the Respondent 5 of causing air pollution in and around the locality of the Grampanchayat Khedar. The allegations can be summarily be presented as follows:
  - a. Improper and unscientific management of coal ash generated during electricity production.
  - b. The emission of fly ash, coupled with its unscientific storage and handling practices, resulting in health hazards.
  - c. Fly ash emission from silos and other places is causing physical damage to roads, health hazard due to accidents, and breathing ailments.
  - d. As a result of these issues, there is a tendency of migration of village people to the places.

#### **PRELIMINARY SUBMISSIONS:**

7. At the outset, it is most respectfully submitted that all the averments, contentions, statements and/or allegations made in the letter petition qua

the Answering Respondent are denied and shall not be deemed to have been accepted and/or admitted for want of express traverse.

8. It is submitted that, the averments made against the Answering Respondent though the letter petition are vague, baseless, misinformed, imaginary, improper, and exaggerated as the same is premature, and therefore, not maintainable in law and on facts. Furthermore, allegations levelled against the Respondents have not been substantiated by any material whatsoever, and thus not sustainable.

### **RELEVANT PERMISSIONS AND COMPLIANCES**

9. That the respondent is in compliance with all the environment regulations and has procured Environment Clearance by Ministry of Environment & Forests dated 20.02.2007. The said Environment Clearance provided implementation of certain terms and conditions including collection of fly ash in dry form, & its disposal in ash pond and a dust extract system etc. are being complied with by the Respondent 5. The Environment clearance by Ministry of Environment & Forest, dated 20.02.2007 is annexed herewith as **Annexure R5-2**
10. That the respondent has also obtained the Consent to Operate by Haryana State Pollution Control Board dated 16.08.2021. The said Consent to Operate is given for a period between 01.10.2021 – 30.09.2026. The set of conditions provided under the Consent to Operate have been complied with by the Respondent No. 5. The Consent to Operate by Haryana State Pollution Control Board dated 16.08.2021 is annexed herewith as **Annexure R5-6**

### **STEPS ALREADY TAKEN TO MITIGATE POLLUTION**

11. It is submitted that Respondent No. 5 is a socially responsible entity and it seriously works towards environment protection, worker safety and ethics. Controlling coal dust is important for worker safety, environmental protection, and to reduce the cost of maintaining material handling equipment. Respondent No. 5 has employed a variety of scientific dust control systems to reduce the amount of airborne coal dust, which enlisted below:

<b>Dust Control System</b>	<b>Functioning</b>
Wagon Receiving by Rail	Water is sprayed over the wagon to make the coal wet so that during the unloading coal dust is not generated.
Wagon Tippler	A system is used to spray atomized water particles through nozzles to wet the coal and prevent dust from lifting off.
Conveyer Belt	Water Spraying through Nozzles
Coal Crushing Area	Dry Fog Dust Suppression (DFDS) systems: Use a combination of high-pressure air and low-pressure water to create a dry fog
Coal Bunker & Feeder	Water Spraying through Nozzles
Coal Storage Area	Water Spraying through Nozzles and Monitors

12. That Respondent No. 5 has also employed a fly ash handling system that is designed to collect, transport, and store the fine ash particles (fly ash) produced during coal combustion. The ash generated from plant is transported by two methods:

- a. **Pneumatic conveying:** through pipes to Ash Silos for dry disposal.
- b. **Hydraulic conveying:** mixed with water to create a slurry and pumped through pipes to ash Dyke.

13. Ash Silos are large storage structures which are used for collecting and storing fly ash produced during coal combustion. The Respondent No 5 has adopted a full-fledged scientific system to mitigate the air pollution caused in the process of electricity generation in relation to the use of Ash Silos. It employs the following method:

- Enclosed silos with a pneumatic loading/unloading system.
- Anti-Smog guns for water spraying to control air born dust pollution.

- Water sprinkling throughout the silo and truck parking areas.
- A green belt surrounding the silo and parking areas.
- Paving of both the silo and truck parking areas.
- Collection and recycling of the water used for sprinkling.
- Daily washing of concrete floor in ash silo area.

14. Ash Dykes are embankments or containment structures designed for the purpose of storing and managing ash slurry generated in a thermal power plant in disposing fly ash. The Respondent No. 5 has adopted a full-fledged scientific system to mitigate the air pollution caused in the process of electricity generation, in relation to the use of Ash Dykes. It employs the following process;

- A protective lining installed on the dyke floor and walls to prevent leachate (polluted water) from seeping into the surrounding soil and groundwater.
- Anti-Smog guns for water spraying to control air born dust pollution
- Water sprinkling through tankers on the approach road and truck parking areas, weighbridge area.
- Ash content present in slurry disposed in ash dyke settles with time. Remaining water is recovered through decanting arrangement and reused in plant operations resulting in less water consumption from fresh water source.
- Green belt around the ash dyke to further reduce dust emissions and enhance aesthetics.
- Vehicles leaving the dyke premise are properly covered with tarpaulin sheet.

15. The Respondent No. 5 has also taken several actions in the direction of proper disposal of ash. The thermal power plant generates approximately 22 LMT of ash annually, as per design, at 85% PLF, out of which 20% i.e. nearly 4.5 LMT of ash is being transferred annually from bottom

hoppers in Ash Dyke through wet transportation mode and rest 80% i.e. approx. 17.5 LMT of ash is transferred annually to Ash Silos through dry evacuation mode.

16. For a making sure a proper utilization of resources, both DFA and Pond ash is sold to buyers i.e. Cement companies, Traders etc. as per guidelines of MoEF&CC/MOP by carrying out e-auction through MSTC agency by transparent bidding process. Based on actual generation and utilisation of dry fly ash in past several years, Respondent No. 5/RGTPP had auctioned 14 LMT of DFA in two instances of 8.0 and 6.0 LMTs during the month of January-2024 and August-2024. The complete quantity i.e. 14LMT was sold in the very first attempt of auction. Stipulated time period for successful bidders to lift these auctioned quantities is 01 year from date of allocation.
17. Additionally, the Respondent No. 5 is under process for auctioning 1.5 LMT of Dry Fly Ash, as per the latest guidelines of MOP dated 15.03.2024, to MSE firms which are engaged in manufacturing of fly ash-based products.
18. Similarly, to expedite the pond ash utilisation as per MoEF&CC guidelines in environment friendly manner, MOU was signed between Respondent No. 5/RGTPP and NHAI for the lifting of 44LMT of Pond ash for the construction of DAK Pkg-5 expressway. NHAI has lifted approx. 20 LMT of Pond Ash from March -2022 to Feb-2024. Further, in compliance of MoEF&CC notification dated 31.12.2021, Respondent No. 5/RGTPP has auctioned 12.0 LMT of pond ash, through transparent bidding process, in FY 2023-24 and same would lifted completed during current financial year.
19. All these sustained efforts by Respondent No. 5/RGTPP have resulted in over 100% ash utilisation over past several years. Year wise total fly ash utilisation at Respondent No. 5/RGTPP is tabulated below:-

<b>Sr. no.</b>	<b>Year</b>	<b>Total Ash utilisation ( Dry + Pond Ash )</b>
1	2020-21	155.50%
2	2021-22	159.18%

3	2022-23	101.48%
4	2023-24	135.66%
5	2024-25 (01.04.2024 to 30.11.2024)	73.20%

20. It

is submitted that in addition to above, the Respondent No. 5 is in the process of inviting Expression of Interest from the firms engaged in the business of fly ash-based product manufacturing to sign a long-term contract for the lifting of pond ash from ash dykes at the thermal power plant.

21. It is submitted that continuous running of Units at the thermal power plant mandates that ash is disposed in prompt manner and doing it in environment friendly manner is of utmost priority. Accordingly, Respondent No. 5 has taken several initiatives to curb the impact of fly ash disposal on the surroundings of disposal area.

### **REVIEW OF THE JOINT COMMITTEE'S PROGRESS REPORTS**

22. The Joint Committee conducted a site visit of the thermal power plant of the Respondent No. 5 on 25.10.2024 to (i) verify the facts mentioned in the letter petition and, (ii) collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal. The claims of 'severe pollution' near the locality of the village were rendered unfounded by the Joint Committee, who noted in their observations that:

*"The villagers with whom the Joint Committee interacted stated that they do not have any pollution related problem from the thermal power plant."*

23. The Jointed Committee made an inspection of the sites which were labelled as sources of pollution in the letter petition, namely (i) the Ash Silo Area, and (ii) the Ash Dyke Storage Area. It was clearly observed by the Joint Committee that the Respondent No. 5 has implemented measures to control pollution associated with ash storage and handling in the fly ash silo area which include:

- Enclosed silos with a pneumatic loading/unloading system.

- Water sprinkling throughout the silo and truck parking areas.
- A green belt surrounding the silo and parking areas.
- Paving of both the silo and truck parking areas.
- Collection and recycling of the water used for sprinkling.

24. As the Joint Committee report, the sufficient measures were not in place to control pollution from ash handling in the ash dyke area. Such observation was made even after the best efforts made by the Respondent No. 5 to curtail the pollution in the ash dyke area. However, Respondent No. 5, being a socially and environmentally responsible entity, took the observations as constructive commentaries, and presented a scientific action plan for extensive pollution control measures, through email dated 28.10.2024. The action plan along with latest status of actions taken by Respondent No. 5/RGTPP is as follows;

<b>S. No.</b>	<b>Description for Initiative for curbing environmental impact due to wet ash mining</b>	<b>Target date</b>	<b>Action Taken by Respondent No. 5/RGTPP</b>
1.	Proposal for installation of Sprinkling system over Ash Dyke boundary wall to suppress airborne ash particles from ash dykes.	31.12.2024	Target for finalizing the proposal has been achieved on 02.12.2024. The work has been completed.
2.	Proposal for Use of fog cannons around pond ash weighing area to minimize the air borne ash due to vehicle movement.	22.11.2024	Target for finalizing the proposal has been achieved on 14.11.2024. Order for 4 no. fog cannons have been placed. Overall Delivery period is 45 days. However, 2 no. fog cannons have been received and under operation.
3.	Proposal for installation of automatic truck wheel wash system under consideration.	31.01.2025	Site preparation for foundation work is 50% complete, and procurement of system components is in progress.
4.	The pathway leading	01.11.2025	An expert agency has

	from gate of Ash dyke upto top of dyke will be constructed as RCC road by Civil wing.		been hired on 13.11.2024 for preparation of design and estimate for this road. Design and Estimate process completed by consultant. The tender will be floated after finalizing all design and tender documents.
5.	Bund road at top of ash dyke will be repaired by Civil wing.	28.02.2025	Part-I (Technical Bid) of NIT has been opened. Repair work will be started once the case is finalized.

In addition to above, Work of plantation has been started around ash dyke. 1300 plants have been planted from 02.12.2024 to 04.12.2024. Around 4700 trees will be planted.

**PRAYERS:**

In view of the foregoing facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the present petition.
- b. Pass any other Order in favour of Respondent No. 5 as this Hon'ble Tribunal may deem appropriate.

**FOR THIS ACT OF KINDNESS, THE HUMBLE RESPONDENT, AS IS DUTY BOUND SHALL EVER PRAY.**

  
M/S RAJIV GANDHI THERMAL POWER PLANT, KHEDAR  
THROUGH

  
SAUDAMINI SHARMA/SAMRAT PASRICCHA  
ADVOCATE FOR RESPONDENT NO. 5

Office: A-126, Niti Bagh  
New Delhi-110049

Mob. No. 8587083928

Email: saudaminisharma@gmail.com

New Delhi  
Dated: 13.12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 977 OF 2024

**IN THE MATTER OF:**

Renu Rani & Ors.

.... Applicants

Versus

State of Haryana & Ors.

.... Respondents

**AFFIDAVIT**

I, Amod Jindal, Chief Engineer, RGTPP Aged about 56 years, S/o. Late Sh. K.R. Jindal Office at RGTPP, having its office at Khedar, Hisar, do hereby solemnly affirm and declare as under:

1. That I am Chief Engineer of the Respondent No. 5 in the above noted Original application and am fully conversant with the facts and circumstances of the present case.
2. That the reply to the Original application has been drafted by my counsel under my instructions and I say that the contents of the same are true and correct to my knowledge. That the annexures appended with the reply are true and correct and maintained by the official record.


  
DEPONENT

**VERIFICATION:**

Verified at Khedar, Hisar on this the 9<sup>th</sup> day of December, 2024 that the contents of the above affidavit in paras 1 to 2 are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



**ATTESTED**  
  
**NOTARY, HISAR**  
**10 DEC 2024**

**ANNEXURE R5-1**

Item No. 15

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 977/2024

Renu Rani and ors

Applicant

Versus

State of Haryana

Respondent(s)

Date of hearing: 05.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Vikrant Pachnanda and Mr. Mukul Katyal, Advocates for CPCB  
(through VC)  
Mr. Rahul Khurana, Advocate for HSPCB.**ORDER**

1. This original application was registered on a letter petition dated 15.12.2023 sent by Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana exercising *suo moto* jurisdiction.

2. Complainant has said that there is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of flyash and its unscientific storage and handling is causing huge air pollution in the area and also creating health hazards to the local people. Flyash leakage from silos and other places is also causing damage to roads and serious health hazards due to accidents and breathing ailments as a result whereof there is also a tendency of migration of village people to other places.

3. Tribunal considered matter on 03.10.2024 and found it appropriate to collect a factual report, hence, constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Haryana State Pollution Control Board; (hereinafter referred to as '**HSPCB**) Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh; and District Magistrate, Hisar.

4. Committee was required to submit factual report within one month.

5. Pursuant thereto, progress report dated 04.11.2024 has been submitted by Joint Committee through CPCB which shows that Thermal Power Plant in question is M/s Rajiv Gandhi Thermal Power Plant, Khedad, Barwala District Hisar, State of Haryana. Joint Committee has observed certain violations on its part but for complete study of matter, it has requested for grant of 6 weeks further time.

6. In the light of observations made by Joint Committee pointing out some violations on the part of M/s Rajiv Gandhi Thermal Power Plant, we find it appropriate to implead following as respondents:-

1. Ministry of Environment Forest and Climate Change, New Delhi through Secretary, Jor Bagh Rd, Lodi Colony, New Delhi, Delh
2. State of Haryana through Principal Secretary/Additional Chief Secretary, Ministry of Environment Forest and Climate Change (State of Haryana), 31a, Dakshin Marg, 33A, Sector 31, Chandigarh, 160030
3. Haryana State Pollution Control Board through its Member Secretary, Sector-6, Bahadurgarh, Haryana 124507
4. Central Pollution Control Board through its Member Secretary, Parivesh Bhawan, Maharshi Valmiki Marg, East Arjun Nagar,

Vishwas Nagar Extension, Vishwas Nagar, Shahdara, Delhi,  
110032

5. M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar, Haryana through its Chairman/Managing Director, HPGEL, RGTPP, Khedar, Barwala - 125121 (Near HP Petrol Pump, Barwala)
7. Notices shall be issued to above respondents who may file their responses within 3 weeks after receipt of notices.
8. The joint committee may also file its complete report, as prayed, within 6 weeks.
9. List on 19.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 05, 2024  
Original Application No. 977/2024  
AB

# ANNEXURE R5-2

Ct. 2

BY SPEED POST

No. J-13011/18/2006-A I'(1)  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan  
CGO Complex, Lodi Road  
New Delhi-110 003

Dated: 20<sup>th</sup> February, 2007

To

The Chief Engineer / Projects & Planning  
Haryana Power Generation Corporation Ltd.  
SCO- 21, Sector - 11  
Panchkula - 134 112,  
Haryana

**Sub: 1200 MW Hissar Thermal Power Project, Hissar, Haryana  
by M/s Haryana Power Generation Corporation Ltd.-  
Environmental Clearance reg.**

Sir,

The undersigned is directed to refer to your communication no. Ch-Spi2/CE/TD (C) -9 ENV dated 12.09.2006 regarding the subject mentioned above. Subsequent information furnished vide letters No. 3159/Ch 19/CE/TL(C) 9/NOC/HSPCB/HSR dated 13.10.2006 & 15.12.2006 have also been considered.

2. The proposal is for grant of environmental clearance under EIA Notification, 1994 for setting up of a 1200 MW thermal power plant at Hissar. The power plant shall be either 2x500 MW or 2x600 MW depending upon finalization of the configuration. The total land requirement for this project is 1139 acres, which includes 585 acres for plant and 232 acres for ash disposal. The coal requirement is estimated as 5.2 MTPA, which will be obtained from the North Karanpura mine at a distance of about 1200 km. The water requirement is 115200 m<sup>3</sup>/day, which will be met from Barwala Branch of Bhakra Canal System. Public hearing for the project was held on 04.09.2006 and NOC was issued by Haryana State Pollution Control Board on 25.10.2006. The project cost is Rs 4564.21 crores including Rs 251.02 crores for environmental protection measures.

3. The proposal has been considered in accordance with para 1.2 of the EIA Notification dated 14<sup>th</sup> September, 2006 read with sub clause (i) of clause 2.1.1 of sub para 2.1 of para 2.0 of the Circular No. J-11013/41/2006 - IA.11 (1) dated 17<sup>th</sup> October, 2006 and environmental clearance is hereby accorded under the provisions thereof subject to implementation of the following terms and conditions:

- (i) All the conditions stipulated by Haryana State Pollution Control Board vide their letter no. HSPCB/2006/TAC-A/2220 dated 25.10.2006 shall be strictly implemented.
- (ii) The proposed configuration of the project (2x600 MW) could be changed provided that the total capacity of the power plant shall not exceed 1200 MW and that no individual unit shall be less than 500 MW.
- (iii) The total land requirement shall not exceed 1139 acres for all the activities/facilities of the power project put together.
- (iv) No additional land will be allowed to bring the water up to the project site.
- (v) Ash and sulphur contents in the coal to be used in the project shall not exceed 34% and 0.39% respectively.
- (vi) Two stacks of 275 m height each shall be provided with continuous online monitoring equipments. Exit velocity of at least 21.5 m/sec shall be maintained.
- (vii) High efficiency Electrostatic Precipitator (ESP) with efficiency not less than 99.9 % shall be installed to ensure that particulate emission does not exceed 100 mg/Nm<sup>3</sup>. *average (std) 100 mg/m<sup>3</sup>*
- (viii) Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.
- (ix) Township shall not be located in the predominant downwind direction.
- (x) Closed circuit cooling system with COC of 5 shall be provided.
- (xi) A minimum distance of 250 m (Two hundred & fifty metres) shall be kept between the boundary of the project and the National Highway. No structure shall be put up within 250 m (Two hundred & fifty metres) distance of the highway.
- (xii) Adequate dust extraction system such as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.

- (xiii) Fly ash shall be collected in dry form and ash generated shall be used in a phased manner as per provisions of the notification on Fly Ash Utilization issued by the Ministry in September, 1997 and its amendment. By the end of 9<sup>th</sup> year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry.
- (xiv) Ash pond shall be lined with impervious lining. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause air pollution in the surrounding areas.
- (xv) Rain water harvesting shall be practiced. A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/State Ground Water Board and a copy of the same shall be submitted within three months to the Ministry.
- (xvi) The treated effluents conforming to the prescribed standards shall be re-circulated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, discharges to the extent of only 80 m<sup>3</sup>/hr from the plant may be done in the drain which shall not meet the river Yamuna at any point.
- (xvii) Regular monitoring of ground water in and around the ash pond area shall be carried out, records maintained and quarterly reports shall be furnished to the Regional Office of this Ministry.
- (xviii) A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the impact of fugitive emissions and aesthetics.
- (xix) First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (xx) Leg of Noise level should be limited to 75 dBA and regular maintenance of equipment be undertaken. For people working in the high noise areas, personal protection devices should be provided.
- (xxi) Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly reports shall be submitted to the Regional Office of this Ministry.

- (xxi) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (xxii) A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.
- (xxiii) Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this Ministry/ Regional Office/CPCB/SPCB.
- (xxiv) Regional Office of the Ministry of Environment & Forests located at *Chandigarh* will monitor the implementation of the stipulated conditions. A complete set of Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.
- (xxv) Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xxvi) Full cooperation should be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry at *Chandigarh* /the CPCB/the SPCB who would be monitoring the compliance of environmental status.
4. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry.
5. The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.
6. In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

7. The above stipulations shall be enforced along with others as under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991 and rules there under.

Dr. S.K. Aggarwal  
(Dr. S.K. Aggarwal)  
DIRECTOR

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. The Secretary (Environment), Deptt. of Environment, Haryana Civil Secretariat, Government of Haryana, Chandigarh
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - with a request to display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office for 30 days.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
6. The Chief Conservator of Forests, Northern Regional Office, Ministry of Environment & Forests, SCO 132-133, Sector 34-A, Chandigarh-160022
7. The Director (EI), MOEF.
8. Guard file.
9. Monitoring file.

(Dr. S.K. AGGARWAL)  
DIRECTOR

## ANNEXURE R5-3


**HARYANA STATE POLLUTION CONTROL BOARD**

Bays B-7-8, Near Vishwas Sr.Sec. School, E-II,  
Hisar Ph. 01662-250891(O) Email:-  
hspcbprohr@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313093221HISCTO13351767

Dated:16/08/2021

To.

M/s :Rajiv Gandhi Thermal Power Plant  
Village - Khedar

Subject: Grant of consent to operate to M/s Rajiv Gandhi Thermal Power Plant.

Please refer to your application no. 13351767 received on dated 2021-06-28 in regional office Hissar. With reference to your above application for consent to operate, M/s Rajiv Gandhi Thermal Power Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2021 - 30/09/2026
<b>Industry Type</b>	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	435421.0
<b>Total Land Area(Sq. meter)</b>	4173600.0
<b>Total Builtup Area(Sq. meter)</b>	2003328.0
<b>Quantity of effluent</b>	
1. Trade	7848.0 KL/Day
2. Domestic	430.0 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	STP
2. Trade	Reuse
<b>Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. Chimney	275 7.1
<b>Emission parameters</b>	

1. SPM	50 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Electricity	1200 Megawatt
<b>Capacity of boiler</b>	
1. Boiler 1	2050 Ton/hr
2. Boiler 2	2050 Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Coal	21600 Ton/day
2. LDO	10 KL/Day
<b>Raw Material Details</b>	
NA	Metric Tonnes/Day

*Regional Officer, Hissar*  
*Haryana State Pollution Control Board.*

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### HARYANA Specific Conditions :

1. The unit will submit the copy of fresh analysis reports of air emissions analyzed of boiler section from Board's lab within 90 days of issuance of this CTO.
2. The Unit will maintain the provision of ZLD as per directions of CPCB.
3. The unit will run the APCM to keep the parameters within limits.
4. Unit will maintain the Log Book of APCM along with the details of energy and water consumption.
5. Unit will apply for renewal of CTO before 90 days of expiry of this CTO.
6. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice.
7. That the unit will not use any illegal fuel.
8. Unit will run the OMDs Properly.
9. Unit will strictly comply the guidelines of CPCB & MOEFCC.

*Regional Officer, Hissar  
Haryana State Pollution Control Board.*